

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR

CP 47/2003 (OA 224/2001)

DATE OF ORDER: 13.10.2003

Smt. Sushama Soni wife of Late Shri Bhagawan Singh Soni, resident of Plot No. 217-B, Subhash Marg, Near Panchmukhi Hanuman Mandir, Khetri House, Chandpole, Jaipur.

.... Applicant.

VERSUS

1. Shri S.K. Bahal Under Secretary, Govt. of India, Ministry of Finance, CBEC Room No. 23-A, 4th Floor, Jeewan Deep Building, New Delhi.
2. Shri Praveen Hahajan, Commissioner (P&V), Central Excise, Statue Circle, C-Scheme, Jaipur.
3. Shri K.L. Goyal, Joint Commissioner (P&V), Central Excise, Statue Circle, C-Scheme, Jaipur.

.... Respondents.

4. Mr. M.B. Sharma, Counsel for the applicant.

Ms. Shalini Sheoran, Proxy counsel for
Mr. Bhanwar Bagri, Counsel for the respondents.

GORAM:

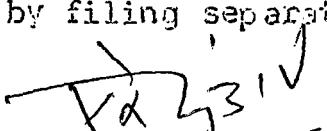
Hon'ble Mr. M.L. Chauhan, Member (Judicial)
Hon'ble Mr. A.K. Bhandari, Member (Administrative)

ORDER (ORAL)

The applicant has filed this Contempt Petition for the alleged violation of the directions issued by this Tribunal vide order dated 24.2.2003 passed in OA No. 224/2001.

2. Notices of this Petition was given to the respondents. The respondents have produced a copy of the order dated 16.9.2003 passed in D.B. Civil Misc. Stay Application No. 4482/2003 in D.B. Civil Writ Petition No. 5467/2003 whereby the operation of the order dated 24.2.2003 of the CAT, Jaipur Bench in OA No. 224/2001 has been stayed. Copy of this order has been placed on record.

3. In view of this development, the present Contempt Petition is dismissed. Noticees are discharged. In case the stay is vacated by the Hon'ble High Court and/or D.B Civil Writ Petition is dismissed, the petitioner will be at liberty to approach this Tribunal again by filing separate Contempt Petition.


(A.K. BHANDARI)
MEMBER(A)


(M.L. CHAUHAN)
MEMBER (J)